

Annex: Export Declaration Form (Refer to Regulation 3)

1. General Information:				
Type of export : Goods/service/software#			Form No:	
Shipping Bill No. & Date:	Date of Invoice for Services/Software#:	Mode of Transport: <input type="checkbox"/> Air <input type="checkbox"/> Land <input type="checkbox"/> Sea <input type="checkbox"/> Post/Couriers <input type="checkbox"/> others		
Category of Exporter: <input type="checkbox"/> Custom (DTA units) <input type="checkbox"/> SEZ <input type="checkbox"/> Status holder exporters <input type="checkbox"/> 100% EOU <input type="checkbox"/> Warehouse export <input type="checkbox"/> others (Specify).....		Customs Security No.		
IE Code:		AD code:		
Exporters Name & Address:		AD Name & Address:		
Consignee /Client Name & Address:		Mode of Realisation : <input type="checkbox"/> L/C <input type="checkbox"/> BG <input type="checkbox"/> Others (advance payment, etc. including transfer/remittance to bank a/c maintained overseas)		
Third Party name & Address (In case of third Party Payments for Exports)		Port of Loading / Source Port in case of SEZ /STPI:		
Name of the Indian bank and AD code, in case of LC/BG		Country of Final Destination:	Port of Discharge: Or Name of Authorised Datacom Service provider :	
Description of goods/Services/Software#:		Letter of Permission (LOP) No. & Internal project code/Contract No. and Date	Date of Let Export order (LEO) Or Letter of Permission (LOP)	
Total FOB/Services/Software# value in words (INR):				
2. Invoice –Wise details of Export Value^ (If more than one invoice for a particular shipping bill/service/Software# , the block 2 will repeat as many times of invoices)				
Invoice No.	Invoice Currency:		Nature of payment in terms of Contract:	
Invoice date.	Invoice Amount:		<input type="checkbox"/> FOB <input type="checkbox"/> CIF <input type="checkbox"/> C&F <input type="checkbox"/> CI <input type="checkbox"/> periodical <input type="checkbox"/> milestone <input type="checkbox"/> advance <input type="checkbox"/> others	
Particulars	Currency	Amount in FC	Exchange Rate	Amount (INR)
FOB/Services/Software# Value				
Freight/Transmission				
Insurance				
Commission				
Discount				
Other Deduction				
Packing Charges				
Full export value / Net Realisable export value				

3. Applicable for Export under FPO/Couriers

Name of the Foreign post Office/Courier:	
Number & date of Parcel receipts :	Stamp & Signature of Authorised Dealer

4. Declaration by the Exporters (All types of exports) which involves realisation of the export value^

I /We hereby declare that I/we @am/are the seller/consignor of the goods/software[#]/ provider of services in respect of which this declaration is made and that the particulars given above are true and that the value to be received from the buyer/third party represents the export value[^] contracted and declared above. I/We undertake that I/we will deliver to the authorised dealer bank named above the foreign exchange representing the full value of the goods/services/software[#] exported as above on or before..... (i.e. within the period of realisation stipulated by RBI from time to time) in the manner specified in the Regulations made under the Foreign Exchange Management Act, 1999.

Date: (Signature of Exporter)

5. Space for use of (Custom/SEZ/STPI/AD bank)* :

Certified, on the basis of above declaration at 4 by the Custom/SEZ unit/STPI/Authorised Dealer, that the goods/services/software[#] described above and the export value[^] declared by the exporter in this form is as per the corresponding invoice/gist of invoices submitted and declared by the exporter.

Date: (Signature of Designated/Authorised officials of Custom /SEZ/STPI/Authorised Dealer)*

@ Strike out whichever is not applicable.

#Software transmitted in online mode

^ if the full export value is not ascertainable at the time of export, the value which the exporter, having regard to the prevailing market conditions expects to receive on the sale of the goods or the software in overseas market.

* For goods it shall be Commissioner of Customs; For export of software in online mode it shall be Software Technology Park of India (STPI)/Special Economic Zone (SEZ). For services it shall be Authorised Dealer.